

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/635/(IB)/2017  
NAME OF THE PETITIONER(S) : CHAVA BHARAT KUMAR & 2ORS  
NAME OF THE RESPONDENT(S) : LEATHER EXPORT HOUSE INDIA PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) P. S. KUMAR  
2) K. KRISHNAMOORTHY

Operational Auditor  
do-



**ORDER**

Counsel for Petitioner present and submitted the arguments in part for admission of the petition. As seen from the record, the affidavit placed on record is not in accordance with the provisions of section 9(3)(b) of IBC, 2016. There is no certificate of the Bank as per the provisions of section 9(3)(c) of IBC, 2016. Therefore, Counsel for the Applicant is directed to make compliance with the provisions of section 9(3)(b) and (c) of IBC, 2016 by filing fresh affidavit and bank certificate.

In the meantime, the **Registry** is directed to issue notice to the Respondent. Counsel for the Petitioner is also directed to issue notice to the Respondent at the Registered Office address and also any other address available.

He is further directed to send <sup>private</sup> notice to the Counsel for Respondent who caused his appearance before the Hon'ble High Court of Madras in Company Petition No.14/2016. Put up on **27.11.2017 at 10.30 A.M.**

-sd-  
MEMBER (TECHNICAL)  
ghk

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MEMBER (JUDICIAL)